

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Competition Appeal (AT) No. 19 of 2020**

**In the matter of:**

**Sundaram Brake Linings Limited & Ors.**

**....Appellants**

**Vs.**

**Chief Materials Manager, South Eastern  
Railways & Ors.**

**....Respondents**

**Present:**

**For Appellant:       Mr. Aditya Verma and Mr. Shrey Patnaik, Advocates.**

**For Respondents:**

**ORDER**  
**(Virtual Mode)**

**19.10.2020:**       Heard Advocate Shri Aditya Verma.

He says that Caveat No. 410 of 2020 and 418 of 2020 were filed by him on behalf of Sundaram Brake Linings Limited & Ors., thinking that some other Parties may file Appeal.

The Registry should correct the array of Parties in Cause list as they have picked up the names of Parties from a Caveat instead of the Competition Appeal (AT) No. 19 of 2020. The title should be **“Sundaram Brake Linings Limited & Ors. Vs. Chief Materials Manager, South Eastern Railways & Ors.”**

Heard the Counsel. Perused the Impugned Order. It is stated no penalty has been imposed but cease and desist Order has been passed.

Issue Notice to Respondents. Let the requisites be filed alongwith a process fee within three days. If the Appellant provides an e-mail address of the

Respondents, service may also be effected in that mode also. On service, the Respondents may file Reply within two weeks of the service.

Registry to list the matter 'for Admission (After Notice)' on **8<sup>th</sup> December 2020.**

**[Justice A.I.S Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

*ha/md*